



Government of Jammu and Kashmir
Finance Department

Notification
Srinagar, the 14th June, 2018

SRO 275 In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the State Government on the recommendations of the Council hereby makes the following rules further to amend the Jammu and Kashmir Goods and Services Tax Rules, 2017, namely:-

- (i) in rule 37, in sub-rule (1), after the proviso, the following second proviso shall be added, namely:-

"Provided further that the value of supplies on account of any amount added in accordance with the provisions of clause (b) of sub-section (2) of section 15 shall be deemed to have been paid for the purposes of the second proviso to sub-section (2) of section 16.";

- (ii) in rule 83, in sub-rule (3), in the second proviso, for the words "one year", the words **"eighteen months"** shall be substituted;

- (iii) with effect from 08th of July, 2017, in rule 89, for sub-rule (5), the following shall be substituted, namely:-

"(5) In the case of refund on account of inverted duty structure, refund of input tax credit shall be granted as per the following formula:-

Maximum Refund Amount = $\{(\text{Turnover of inverted rated supply of goods and services}) \times \text{Net ITC} \div \text{Adjusted Total Turnover}\} - \text{tax payable on such inverted rated supply of goods and services.}$

Explanation:-For the purposes of this sub-rule, the expressions –

(a) Net ITC shall mean input tax credit availed on inputs during the relevant period other than the input tax credit availed for which refund is claimed under sub-rules (4A) or (4B) or both; and

(b) Adjusted Total turnover shall have the same meaning as assigned to it in sub-rule (4) "

- (iv) with effect from 08th July, 2017, in rule 95, in sub-rule (3), for clause (a), the following shall be substituted, namely:-

"(a) the inward supplies of goods or services or both were received from a registered person against a tax invoice;"

- (v) in rule 97, in sub-rule (1), after the proviso, the following second proviso shall be added, namely:-

"Provided further that an amount equivalent to fifty per cent. of the amount of cess determined under sub-section (5) of section 54 read with section 11 of the Goods and Services Tax (Compensation to States) Act, 2017 (15 of 2017), shall be deposited in the Fund.";

- (vi) in rule 133, for sub-rule (3), the following shall be substituted, namely:-

"(3) Where the Authority determines that a registered person has not passed on the benefit of the reduction in the rate of tax on the supply of goods or services or the benefit of input tax credit to the recipient by way of commensurate reduction in prices, the Authority may order-

(a) reduction in prices,

(b) return to the recipient, an amount equivalent to the amount not passed on by way of commensurate reduction in prices along with interest at the rate of eighteen per cent. from the date of collection of the higher amount till the date of the return of such amount or recovery of the amount including interest not returned, as the case may be;

(c) the deposit of an amount equivalent to fifty per cent. of the amount determined under the above clause in the Fund constituted under section 57 and the remaining fifty per cent. of the amount in the Fund constituted under section 57 of the Jammu and Kashmir Goods and Services Tax Act, 2017, where the eligible person does not claim return of the amount or is not identifiable;

(d) imposition of penalty as specified under the Act; and

(e) cancellation of registration under the Act.

(vii) in rule 138, in sub-rule (14), after clause (n), the following clause shall be added, namely:-

"(o) where empty cylinders for packing of liquefied petroleum gas are being moved for reasons other than supply.";

(viii) in FORM GSTR-4, in the Instructions, for Sl. No. 10, the following shall be substituted, namely:-

"10. For the tax periods July, 2017 to September, 2017, October, 2017 to December, 2017, January, 2018 to March, 2018 and April, 2018 to June, 2018, serial 4A of Table 4 shall not be furnished.";

(ix) with effect from 08th July, 2017, in FORM GST PCT-01, in PART B,

(a) against Sl. No. 4, after entry (10), the following shall be inserted, namely- "(11) Sales Tax practitioner under existing law for a period of not less than five years
(12) tax return preparer under existing law for a period of not less than five years";

(b) after the "Consent", the following shall be inserted, namely:-

"Declaration

I hereby declare that:

(i) *I am a citizen of India;*

(ii) *I am a person of sound mind;*

(iii) *I have not been adjudicated as an insolvent, and*

(iv) *I have not been convicted by a competent court.";*

(x) in FORM GST RFD-01, in Annexure-1,

(a) for Statement 1A, the following Statement shall be substituted, namely:-

"Statement 1A

[see rule 89(2)(h)]

Refund Type. ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]



Sl. No.	Details of invoices of inward supplies received				Tax paid on inward supplies			Details of invoices of outward supplies issued			Tax paid on outward supplies		
	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14

(b) for Statement 5B, the following Statement shall be substituted, namely:-

"Statement 5B

[see rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	Details of invoices of outward supplies in case refund is claimed by supplier/Details of invoices of inward supplies in case refund is claimed by recipient				Tax paid			
	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax	Cess
1	2	3	4	5	6	7	8	9

(xi) in FORM GST RFD-01A, in Annexure-1,

(a) for Statement 1A, the following Statement shall be substituted, namely:-

"Statement 1A

[see rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl. No.	Details of invoices of inward supplies received	Tax paid on inward supplies	Details of invoices of outward supplies issued	Tax paid on outward supplies

	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14

(b) for Statement 5B, the following Statement shall be substituted, namely:-

"Statement 5B

[see rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	Details of invoices of outward supplies in case refund is claimed by supplier/Details of invoices of inward supplies in case refund is claimed by recipient				Tax paid				
	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax	Cess	
1	2	3	4	5	6	7	8	9	

This notification shall come into force with effect from the date of publication of corresponding notification in the Central Gazette

Sd/-

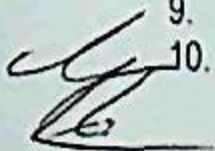
(Navin K. Choudhary), IAS
Principal Secretary to Government,
Finance Department.

No: ET/Est/119/2017-I

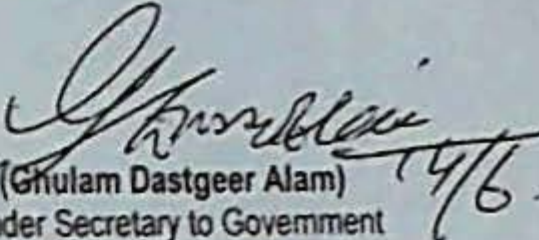
Dated: 14 - 06 - 2018.

Copy to the -

1. Secretary, GST Council, New Delhi.
2. All financial Commissioners.
3. Principal Resident Commissioner, J&K government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. Principal Secretary to Hon'ble Chief Minister.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K
10. Commissioner, Commercial Taxes, J&K Srinagar.



11. Additional Commissioner, Commercial Taxes (Adm) Jammu/Kashmir.
12. Additional Commissioner, Commercial Taxes Tax Planning, J&K.
13. Pvt. Secretary to Hon'ble Finance Minister
14. Pvt. Secretary to Hon'ble Minister of State for Finance.
15. President Kashmir Chamber of Commerce & Industry, Kashmir.
16. President Federation of Industry, Kashmir.
17. President Chamber of Commerce & Industry, Jammu.
18. President Industries Association Bari Brahmana/Samba
19. President Tax Bar Association, Jammu/Srinagar.
20. General Manager, Government Press Jammu/Kashmir
21. Private Secretary to Principal Secretary to Government, Finance Department.
22. Government Order file/Stock file/Incharge website.


(Ghulam Dastgeer Alam)
Under Secretary to Government
Finance Department